

By E-Mail/Speed Post/ Special Messenger
THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-06/10212/2024/A

From :- **Shri Chatra Bhukhan Gogoi,**
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
Principal Judge, Family Court,
Barpeta

Dated Guwahati, the 04 October, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Letter No.FCB/15/Admin./2024/718, dated 23.09.2024

Sir,

With reference to the above, I am directed to inform you Smti. Barnali Sarmah, Counsellor, Family Court, Barpeta has been allowed to avail LTC for the block period of 2022-2024 for travelling to Rameswaram, Tamil Nadu via Guwahati-Chennai-Madurai and return, w.e.f. 09.11.2024 till 17.11.2024, along with her dependant mother Smti. Anu Devi (subject to fulfilling criteria as dependant family members), by the shortest possible route, as per existing Rules.

Smti. Sarmah may be informed accordingly.

Yours faithfully,

Sd/-

REGISTRAR (VIGILANCE)

Memo No. HC.VII-06/10213-10216 /2024/A. Dated 04th October, 2024

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. Smti. Barnali Sarmah, Counsellor, Family Court, Barpeta.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

CR
5/10/2024
REGISTRAR (VIGILANCE)

dw
4/10/24